23

श्री सभापति: श्राप सवाल पुछिये।

श्री राम भगत पासवान: ग्राँर इसलिए हरिजन कंडोडेट्स के लिए नट फाउन्ड सुटेबल का चार्ज लगाकर उनको नहीं रखते हैं। तो मैं मंत्रो महोदय से जानना चाहता हूं कि उनके ग्रारक्षण कोटे पर दूसरो जाति के लोगों की ग्रमो तक ग्राप नियुक्ति करते ग्रा रहे है लेकिन का ग्रबण्यूचर में जो वेकेंसोज होंगो, उनमं जो शड्यल्ड कास्ट ग्रार शेड्यूल्ड ट्राइब्स के कडोडेट्स के लिए ग्रारक्षित होंगे तो उस ग्रारक्षित कोटे को ग्राप शेड्यूल्ड कास्ट ग्रांर शोड्यूल्ड ट्राइब्स के कंडोडेट्स से हो पूरा करेंगे या नहीं?

श्री पी० वी० नर्रांसह रावः इस पर बड़ो गलतफहमो हो रहो है। प्रश्न यह है कि हैड ग्राफ कमीशन की सर्विस में कितने लोग है, तमुचे सर्विस में शेड्यूल्ड कारट भ्रौर शोड्यूल्ड ट्राइब्स का नहीं है । इसी-लिए मैंने कहा कि हंड ग्राफ कमोधन त्रही होते हैं जो सीनियर होते हैं ग्रीर 12-15 या 20 साल पहले जिनकी नियुक्ति होतो है। उस कैंटेगरों में जितने लोग है, वह संख्या मैंने दो। लेकिन श्राजकल श्रन-सुचि। जाति और अनुसूचित जनजाति के कंडाडेटस, उम्मोदवार, जिल संख्या में हमको चाहिये, उस संख्या में उपलब्ध हैं चौर उनको लेने में कोई कठिनाई नही है। दो-चार साल के बाद जब वेसीनियर हो जायों में तो वे भी हैड आक कमी भन होंगे, यह मेरा कहना है।

MR. CHAIRMAN: Question No. 383 transferred.

. SHRI KRISHNA CHANDRA PANT: It is certainly a question to be dealt with by the External Affair_s Ministry. I cannot understand this transfer. You read it.

MR. CHAIRMAN: It is now transferred.

SHRI NAGESHWAR PRASAD SHAHI. Wrongly transferred.

MR. CHAIRMAN: Next week we will take it up. There is no doubt about it.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): The subject itself has been transferred.

MR. CHAIRMAN: Does not matter. I will consider it.

SHRI NAGESHWAR PRASAD SHAHI: I know that 'recruitment of Indian labour and their sending to foreign countries' has been transferred to the Department of Labour but not the 'treatment to Indian labour abroad.'

श्री सभापित इस बक्त रोकिये नहीं मैं उसको कंसाडर करके नंक्स्ट बीक में डाल दूंगा । ग्राप इत्मीनात रखें।

*383. [Transferred to the 17th September, 1981.]

*384. [The questioner (Shri Rameshwar Singh) was absent. For answer vide cols. 33-34 Infra.

C.G.H.S. Dispensary at Ghaziabad

*385. DR. SARUP SINGH: †
SHRI'SATYA PAL MALIK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to

- (a) whether Government are aware that a local chemist in Ghaziabad refused to supply medicines to the Central Government Health Services dispensary in Ghaziabad because he has not been paid his dues for about one year and as a result thereof patients are being denied life-saving drugs prescribed by the specialists;
- (b) whether it is a fact that patients from Ghaziabad are required to get the specialists' prescriptions countersigned by the Director CGHS in the Nirman Bhavan, New Delhi, before they can purchase those medicines; and

[†]The question was actually asked on the floor of the House by Dr. Sarup Singh.

(c) if so, whether the Director CGHS is Competent to sit in judgment over the prescriptions made by specialists?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) The approved local chemist in Ghaziabad had unilaterally stopped the supply of medicines. There had not been any undue delay in payment of his dues. Alternative arrangements were made for the supply of medicines.

- (b) No. Sir.
- (c) Does not arise.

DR. SARUP SINGH: Sir, my information is that they had to pay Rs. 10,000 to the chemist. Then they paid Rs. 3,000, and even then he continued refusing to supply medicines. Rs. 7,000 have not yet been paid. That is number one.

Number two, they issued a circular on the 27th of June saying that all the prescriptions were to be countersigned by the Director of CGHS, and this applied to all the dispensaries in Delhi and Ghaziabad. In the meantime, however, my information is that they have modified that circular exempting the dispensaries in Ghaziabad. But that requirement still applies to the dispensaries in Delhi.

And I am surprised that no reply has been given to the last part of the question which says:

"-... whether the Director CGHS is competent to sit in judgement over the prescriptions made by (Government) specialists?"

You see, that means it covers Ghaziabad and Delhi. And I ask the Minister to tell me:

(1) When was the money paid to the chemist in Ghaziabad? How much money was paid? How much is still to be paid?

- (2) When was the circular issued? Why was it issued? When was it modified? Why was it modified? Why does it still apply to the Delhi dispensaries?
- (3) Why is the Director, CGHS regarded competent to sit on judgement over the prescriptions made by the Government specialists?

SHRI B. SHANKARANAND: Sir. the hon. Member wanted to know as to why this person who was supplying drugs has stopped it, and the hon. Member's worry is how much money is paid to this man and how it is paid. The information that I have is Sir, that there were various bills with regard to this particular supplier. The first lot consists of about 27 bills. The amount is Rs. 5,515.58. And the bills were received by the CGHS authorities on 15-12-1980 and they were paid by bank draft on 25-2-1981. Then there were 23 bills which were received by the CGHS authorities on 2nd March, 1981, and the amount was Rs. 7,434.82. And this was also paid by bank draft on 3ist March, 1981.

श्री सभापति: बचा कितना है ?

SHRI B. SHANKARANAND: Our information is that all the bills have been paid.

MR. CHAIRMAN: All of them?

SHRI B. SHANKARANAND: This is the information with me. All the bills have been paid, and now his agreement is coming to an end very shortly. And we have made alternative arrangements so that the beneficiaries do not suffer.

DR. SARUP SINGH: Sir, my last question has not been answered. The last part of my question was: Why did they issue that circular that prescriptions written by Government specialists should be counter-signed by the Director of the CGHS not only for the patients in Ghaziabad but also for patients in Delhi? That question should have been answered.

SHRIMATI MARGARET ALVA: They say all should go to Nirman Bhavan . . .

(Interruptions)

DR. SARUP SINGH: How do they expect the Director of the CGHS to be a greater specialist than all the Government specialists? This i_S a relevant question. H_e will kindly answer it.

SHRI B. SHANKARANAND: Sir, as far as I know, we do not make any distinction between a Government specialist and a non-Government specialist. A specialist is a specialist (Interruptions) I am coming to that. Sir, a specialist initially prescribes medicines for a few days, two days, three days or seven days, depending upon the disease and the drug involved. And if the drug is to be supplied continuously for some more time after seven days, then it is said that if the drug is required beyond seven days, then it requires sanction of the higher authorities.

SHRI PILOO MODY: Why?

SHRI B. SHANKARANAND: I will tell you why Members will appreciate, Sir, that sometimes the drugs given initially are discontinued by the specialist himself, and if the patients want to take those medicines, for a month it would be a waste. So, that is the reason. So, if the drug is to be continued for some more time, then the CGHS Director will have to say, "Yes, this is a drug which should be supplied further". That is the reason. Can the hon. Members say that we are intentionally harassing Members of Parliament? No. We want to supply the drugs for the other beneficiaries. Otherwise, it will be an avoidable waste. That is the reason behind it.

SHRI PILOO MODY: So far as the specialist is concerned, who is the higher authority except God?

DR. SARUP SINGH. Sir I do not want to waste your time but I think the spirit of the question has not been caught by the Minister. The spirit of the question was that for one full year in a certain town medicines were not available because the Government had not paid the bills, the patients were suffering for one full year. And then money was paid. Secondly, everybody had to come to Delhi to get the prescription countersigned by the Director of the CGHS. Now they have stopped it. But it is still applicable to the dispensaries in Delhi. Therefore, this is a larger ques-Unfortunately, Mr. Chairman, the patients are suffering and whole Central Government Health Scheme is crumbling. Unless you look into this, you will soon discover-the MPs may be able to get some privileges which the Government employees and others will not be able to get-that the whole spirit of the scheme is in great danger. I think the Minister needs to look into this And a last word, Sir,

MR. CHAIRMAN: I think he might take the suggestion and look into this matter. (Interruptions) Now we will give somebody else a chance because, इसका तो इलाज ी नहीं है। I think the matter has been sufficiently brought to his notice.

Impact of Unsuccessful Bangladesa Coup on India

*386. SHRI N. K. P. SALVE:†
SHRI MURLIDHAR CHANDRAKANT BHANDARE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the recent unsuccessful Chitagong coup resulting in the assassination of Bangladesh President Zia-ur-Rahman and several others, had any repurcusions on India by way of exodus of refugees lilegal infiltrators across Indo-Bangladesh borders; and

[†]The question was actually asked on the floor of the House by Shri N. K. P. Salve